

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CURA HEALTHCARE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Cura Healthcare Private Limited
2.	Date of incorporation of corporate debtor	06/07/2001
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51397TN2001PTC047385
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. A-32 Phase 1, MEPZ-SEZ Tambaram, Kadapperi Chennai 600045, Tamil Nadu
6.	Insolvency commencement date in respect of corporate debtor	09.12.2019 (NCLT order received on 11.12.2019)
7.	Estimated date of closure of insolvency resolution process	06.06.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Jayashree S Iyer IBBI/IPA-002/IP-N00741/2018-19/12211
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C-15, Abhinav Kailash 19A Velachery Road, Saidapet Chennai 600 015, Tamil Nadu jayashree2505@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	New No. 10 Old No. 41, Kirupasankari Street West Mambalam, Chennai 600 033 cirp.cura@gmail.com
11.	Last date for submission of claims	25.12.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	WebLink: http://www.ibbi.gov.in/home/downloads As per entry at Sl.No.10 above

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Cura Healthcare Private Limited on 9th December 2019 (order received on 11th December 2019).

The creditors of Cura Healthcare Private Limited, are hereby called upon to submit their claims with proof on or before 25.12.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Jayashree

Name and Signature of Interim Resolution Professional : Jayashree S Iyer

Date and Place: 11.12.2019 at Chennai

